

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 in the matter of treatment of transmission charges of Torrent Power Grid Limited's transmission system in view of the fact that the same was conceptualised for supply of power from SUGEN CCPP to the Petitioner's licenced area.

Date of Hearing : 23.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Torrent Power Limited (TPL)

Respondents : Torrent Power Grid Limited (TPGL) and 2 Ors

Parties Present : Shri Sanjay Sen, Sr. Advocate, TPL
Shri Gaurav Dudeja, Advocate, TPL
Shri Chetan Bundela, TPL
Shri Jignesh Langalia, TPL
Ms. Luna Pal, TPL
Shri Mihir Thakkar, TPL
Ms. Ankita Dixit, TPL
Shri Naimesh Shah, TPGL
Shri Gajendra Singh Vasava, NLDC

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the transmission system of the Respondent No.1, TPGL was conceptualised primarily for conveyance of power from the Petitioner's SUGEN Combined Cycle Power Plant to the Petitioner's Ahmedabad licence area and the Petitioner is ready and willing to pay the entire transmission charges for the said transmission system. Accordingly, the present Petition has been filed, *inter-alia*, seeking a declaration that from the date of order passed by the Commission in this regard, the Petitioner shall bear the transmission charges towards the said transmission system. Learned senior counsel added that in the similarly placed transmission assets where a party has agreed to bear transmission charges in a certain situation, the Commission has allowed the same. In this regard reliance was placed on the order dated 29.7.2013 in Petition No. 44/TL/2012 and order dated 14.3.2022 in Petition No. 145/TT/2021. Learned senior counsel further referred to the Petition and made brief submissions in the matter.

3. After hearing the learned senior counsel for the Petitioner, the Commission ordered as under:

(a) Implead GETCO, Gujarat SLDC, WRLDC and CTUIL as party to the Petition and file revised memo of parties within a week.

(b) Admit. Issue notice to the Respondents.

(c) The Petitioner to serve copy of the Petition on the Respondents including GETCO, Gujarat SLDC, WRLDC and CTUIL and the Respondents to file their reply within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

(d) The Petitioner to file the following details/information on affidavit within three weeks:

(i) Single Line Diagram for complete evacuation network from the Petitioner's Sugan CCPP to the Petitioner's Ahmedabad licence area;

(ii) Metering points of SLDC Gujarat and ISTS interface under RLDC marked on the SLDC;

(iii) Who is scheduling the power from the Petitioner's generating stations, namely, Sugan and Unosugan;

(iv) Method of recovery of transmission charges for the Petitioner's transmission system; and

(v) Treatment of each transmission line of the Petitioner, under RLDC control or SLDC control.

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**